

तद्वत्तरह का शतत प्रचार हो रहा है। सवेरे के बच्चे रहते हैं। दोपहर को जवान हो जाते हैं। रात को बूढ़े हो जाते हैं और यह जो साइकिल है इसी तरह से चलता रहता है। इसलिए इस पर बहस होनी चाहिये किसी न किसी रूप में।

MR. DEPUTY-SPEAKER : Papers to be laid.

14.08 Hrs.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER NAVY ACT

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM) :

- (1) I beg to re-lay on the Table a copy of the Naval Ceremonial, Conditions of Service and Miscellaneous (Third Amendment) Regulations, 1971 (Hindi and English versions) published in Notification No. S.R.O. 248 in Gazette of India dated the 17th July, 1971, under section 185 of the Navy Act, 1957. [Placed in Library. See No. LT-730/71].
- (2) to lay on the Table a copy each of the following Notifications (Hindi and English versions) under section 185 of the Navy Act, 1957 :—
 - (i) The Navy (Pension) Fourth Amendment Regulations, 1971, published in Notifications No. S.R.O. 294 in Gazette of India dated the 14th August, 1971.
 - (ii) The Navy (Discipline and Miscellaneous, Provisions) (Second Amendment) Regulations, 1971, published in Notification No.

S.R.O. 314 in Gazette of India dated the 28th August, 1971.

[Placed in Library. See No. LT-1039/71].

Notifications under Medicinal and Toilet Preparations (Excise Duties) Act, Bengal Finance (Sales Tax) Act, Central Excises and Salt Act, etc.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) : I beg to lay on the Table—

- (1) A copy of the Medicinal and Toilet Preparations (Excise Duties) Second Amendment Rules, 1971 (Hindi and English Versions) published in Notification No. G S.R. 1164 in Gazette of India dated the 14th August 1971, under sub-section (4) of section 19 of the Medicinal and Toilet Preparations (Excise Duties) Act, 1955. [Placed in Library. See No. LT-1040/71].
- (2) A copy of the Delhi Sales Tax (Third Amendment) Rules, 1971 (Hindi and English Versions) published in Notification No. F. 4(40)/71-Fin. (G) in Delhi Gazette dated the 26th September, 1971, under sub-section (4) of section 26 of the Bengal Finance (Sales Tax) Act, 1941, as in force in the Union territory of Delhi. [Placed in Library. See No. LT-1041/71].
- (3) A copy each of the following Notifications (Hindi and English Versions) under section 38 of the Central Excises and Salt Act, 1944 :—
 -) The Central Excise (Thirteenth Amendment) Rules, 1971, published in Notification No. G.S.R. 1246 in Gazette of India dated the 28th August, 1971.